



2026:AH:29801

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1952 of 2026

Manoj Kumar And 11 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Archana Singh, Bramh Narayan Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri B.N. Singh Rathore, learned counsel for the writ petitioners and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The grievance of the writ petitioners is that though the juniors to the writ petitioners and similarly situated incumbents had been transferred from P.A.C. to Armed Police, but the claim of the writ petitioners has not been considered.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioners is to be decided at the first instance by Respondent no.3, Inspector General of Police, PAC Headquarter, U.P. Lucknow.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioners to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioners strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)